Asian Age, Delhi, 09/03/2026
Page No: 4, Size: 5.08cm × 14.05cm

NHRC head seeks major reform of Paris Principles

AGE CORRESPONDENT
NEW DELHI, MARCH 8

Amid multiple ongoing conflicts in the world, NHRC chairperson Justice V. Ramasubramanian (retd) has pitched for a "complete overhaul" of the Paris Principles for better protection of human rights.

In his remarks during a session — "NHRCs in Turbulent Times" — held as part of the Raisina Dialogue on Saturday, he argued that Paris Principles take care of only a "cos metic outlook" of the matter, as to how a human rights instit ution is to be constituted.

The Paris Principles are a set of standards for National Human Rights Institutions (NHRIs) developed by the United Nations in 1993.

Veer Arjun, Delhi, 09/03/2026
Page No: 10, Size: 20.27cm × 12.83cm

एनएचआरसी प्रमुख ने विभिन्न संघर्षों के बीच पेरिस सिद्धांतों को पूर्ण रूप से बदलने पर जोर दिया

नई दिल्ली, (भाषा)। दुनिया में जारी कई संघर्षों के बीच राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम (सेवानिवृत्त) ने मानवाधिकारों की बेहतर तरीके से रक्षा के लिए अंतरराष्ट्रीय मानक स्थापित करने के उद्देश्य से पेरिस सिद्धांतों को पूर्ण रूप से बदलने की बात कही।

शनिवार को यहां रायसीना डायलॉग कार्यक्रम में उथल-पुथल के समय में एनएचआरसी सत्र के दौरान उन्होंने कहा कि पेरिस सिद्धांत में केवल यह बताया गया है कि एक मानवाधिकार संस्थान किस तरह से गठित किया जाना चाहिए।

पेरिस सिद्धांत राष्ट्रीय मानवाधिकार संस्थानों के लिए 1993 में संयुक्त राष्ट्र द्वारा निर्धारित मानक है।

बाद में इन्हें 1993 में संयुक्त राष्ट्र महासभा की ओर से मंजूरी दी गई थी। इनमें राष्ट्रीय मानवाधिकार संस्थान की स्थापना के लिए संयुक्त राष्ट्र द्वारा सुझाए गए बुनियादी दिशानिर्देश निर्धारित किए गए है।

दुनियाभर में जारी कई संघर्षों के बीच वर्तमान वैश्विक स्थिति पर बात करते हुए एनएचआरसी प्रमुख ने किसी देश या व्यक्ति का नाम लिए बगैर अफसोस जताते हुए कहा कि मानवाधिकारों के पालन के लिए पहली आवश्यकता है- 'सच कहना, लेकिन आज कोई भी वैश्विक नेता पूरा सच नहीं बोल सकता'।

Hindu, Patna, 09/03/2026
Page No: 4, Size: 51.36cm × 26.33cm

SPOTLIGHT

Death behind bars

The recent custodial death of a tribal leader lodged in a jail in Chhattisgarh's Kanker district has sparked protests and a debate over the safety of inmates across prisons in the State

Shubhomoy Sikdar

Sameer Thakur, 21, still hasn't come to terms with the events leading up to the death of his father Jeevan Thakur on December 4, 2025. Jeevan, 49, a former janpad chairperson of Charama panchayat, died in a government hospital in Raipur, just two days after he was shifted to the Central Jail in the State capital from a jail in Kanker, nearly 150 km away. Jeevan had been lodged as an undertrial, accused of forging documents for a forest lease. In three weeks, he would have turned 50.

His death – one of the 66 custodial deaths in Chhattisgarh's prisons between January 2025 and January 2026 – has since prompted street protests across the Bastar region, where Kanker is located. The protesters said that the tribal leader, who was an office bearer of the Sarva Adivasi Samaj, an umbrella organisation for tribal communities in the State, had been tortured.

The matter was hotly debated in Chhattisgarh's Assembly during the budget session, with the government giving out the figures for the deaths.

Sameer has faced many blows over the past five months. He alleges that the Kanker jail authorities denied his father, who had severe diabetes, proper medical care after his arrest on October 12 last year.

His older brother Neeraj Thakur as well as their maternal uncle Sopsingh Thakur, had been arrested in the same case. Neeraj, too, died in January after his health deteriorated while out on bail.

Neeraj had told the media that his father's death and the treatment he himself had received in prison had caused him tremendous stress. In the jail transfer order, a copy of which the family allegedly received only after Jeevan's death, "the hospitalization doesn't find a mention".

Assembly answers

On February 26, Question Hour in Chhattisgarh's Assembly began with the issue of custodial deaths. Former Chief Minister Bhupesh Baghel of the Congress asked how many custodial deaths had occurred in the central and district jails of the State between January 2025 and January 31, 2026. He also asked if a judicial inquiry had been completed in all these cases as per the guidelines of the National Human Rights Commission (NHRC).

Tribal community members staging a protest in Kanker's Charama over the death of undertrial Jeevan Thakur in December 2025. He was accused of forging documents for a forest lease. SPECIAL ARRANGEMENT

In response, Deputy Chief Minister Vijay Sharma, who holds the Home portfolio, told the Assembly that 66 prisoners had died in custody in that period. He added that in accordance with the NHRC guidelines, inquiries by judicial magistrates had been completed in 18 cases, with 48 cases pending.

Baghel then brought up the specific case of Jeevan, claiming that he had been framed. The Deputy Chief Minister said Jeevan had been transferred to Raipur Jail by court order due to his "behaviour and other issues". He strongly refuted all allegations of Jeevan being framed and said that an investigation report on the case had been filed.

Baghel voiced the concerns raised by the Thakur family before and after his death: "Since he suffered from diabetes, he wasn't getting timely medication. There were numerous complaints against the jail superintendent, who denied him access to medical treatment and refused to take him to the hospital despite the doctor's advice. His condition worsened."

He went on to draw the House's attention to the fact that the tribal community, to which Thakur belonged, complained about this, even staging a road blockade across Bastar, and demanding an investigation by a Legislative Assembly committee. "Did your department conduct an investigation based on the community's demands? If an investigation was conducted, what was found? Who was found guilty, and what action was taken? If not, why not?"

Overcrowded jails

Another reply by the government on the same day revealed that at least 33 of the prisoners who died during this year-long period were those who had been shifted from one jail to another.

Data tabled in the Assembly show that in 19 of the 33 cases, including that of Jeevan, the post-mortem report or judicial magistrate inquiry reports were not available.

In the remaining 14, the causes of death were varied, from cardio-respiratory failure and chronic kidney disease to septicaemia. In most of these cases, the inmate had been shifted from a smaller town to a nearby bigger city such as Raipur or Bilaspur for better treatment.

Past record

During the debate, the Deputy Chief Minister shared the number of custodial deaths in prisons over the previous few years: 71 in 2021, 90 in 2022, 57 in 2023, and 67 in 2024.

New Delhi-based Suhas Kumar Chakma, the Director of the Rights & Risks Analysis Group think-tank, says that while the reasons behind deaths in India's jails vary, it all boils down to overcrowding.

Degree Prasad Chouhan, a social activist based in Chhattisgarh's Bilaspur, claims that despite the formation of release committees by the government, the jails in the State are overcrowded. "This indicates a completely insensitive attitude of a democratic and constitutional state towards human rights in prisons," he says.

In February 2024, the Deputy Chief Minister had said in the Assembly that over 18,000 inmates were lodged in Chhattisgarh's jails against a sanctioned capacity of 14,383, which was 126% of the capacity at the time.

Another custodial death during this period was that of Sunil Mahanand, a 30-year-old who allegedly died by suicide in the Raipur Central Jail on January 4, less than two months after he was lodged there. He had been arrested in a molestation case registered under the Protection of Children from Sexual Offences (POCSO) Act, 2012.

His death was also followed by protests by his family, which claimed that he was innocent and had been framed and mentally tortured while in prison. His brother says their mother has taken ill after Sunil's demise and is in hospital.

Biases and labels

Protesters at the time of Sunil's death also claimed that he was being targeted by the authorities because he was from the Gada community, a backward caste.

Chouhan calls for a closer examination of data to look at how many people on the list of those who died in jail custody are from historically marginalised communities.

He says such deaths "must be seen in a social, historical, and political context". He gives the example of labelling marginalised communities as criminals.

shubhomoy.s@thehindu.co.in

Source: https://tripurainfo.com/EnglishNews.aspx?intnid=5487&title=Stroke-Patient-Allegedly-Held-Up-for-Hours-as-Roads-Blocked-for-Vice-President%E2%80%99s-Convoy-in-Tripura

Stroke Patient Allegedly Held Up for Hours as Roads Blocked for Vice President’s Convoy in Tripura

By Our Correspondent
Agartala, March 8, 2026
Serious public concern and criticism have emerged in Tripura after a stroke patient travelling from Udaipur to Agartala was reportedly stranded for more than two hours due to road blockades imposed for the movement of the Vice President of India, CP Radhakrishnan.
According to reports from commuters and local residents, large sections of the road from Udaipur to Agartala were closed well in advance of the Vice President’s scheduled programmes on Sunday. The restrictions affected key stretches passing through Bishramganj, Bishalgarh, Suryamaninagar, and Hapania up to Albert Ekka Park in Agartala. Traffic police reportedly stopped both vehicular and pedestrian movement nearly two hours before the Vice President’s convoy was expected to pass through the route.

The Vice President had travelled to Udaipur in Gomati district to offer prayers at the revered Tripura Sundari Temple before attending the convocation ceremony at Tripura University.

One of the most disturbing incidents reported during the traffic restrictions involved a stroke patient who was being transported by car for medical examination. The patient’s vehicle was allegedly stopped at Bishalgarh along with many other vehicles and remained stranded for hours as security personnel cleared the highway for the Vice President’s convoy. Eyewitnesses said the patient remained seated inside the vehicle during the prolonged delay, raising serious concerns about the handling of emergency cases.

Public anger intensified after images and videos circulated showing the patient waiting in the vehicle while traffic remained halted.
Similar restrictions were also reported in Agartala city. Commuters claimed that traffic movement from North Gate to the Airport Road was suspended nearly an hour before the Vice President’s programme at Tripura University.
Residents alleged that even alternative routes were blocked or controlled by security personnel, which caused inconvenience to people trying to reach major hospitals including Govind Ballabh Pant Hospital and ILS Hospitals.
Several pedestrians also complained that they were not allowed to cross the road and in some places had to request or plead with police personnel to allow them to pass. In areas where traffic police were absent, confrontations reportedly took place between commuters and personnel from the Tripura State Rifles and civil police.

The incident has sparked widespread criticism among citizens, particularly regarding the alleged stoppage of vehicles carrying patients. Many people pointed out that under standard VIP movement protocols across India, emergency vehicles such as patient carriers, ambulances and fire services are supposed to receive priority passage even during VIP convoys.
Citizens also questioned why traffic was stopped hours before the Vice President’s actual movement, especially when live broadcasts showed that he was still at Udaipur’s temple while vehicles were already being held up in

Bishalgarh and other areas.
Legal observers say the matter could potentially raise questions regarding administrative procedures and public rights if emergency medical access was indeed obstructed. There is now growing public curiosity over whether authorities such as the Tripura High Court or the State or National Human Rights Commission will examine the matter or seek clarification from the state administration.
Earlier Similar Complaints has also revived memories of earlier complaints during visits by high-profile leaders, including the Union Home Minister Amit Shah, when ambulances were reportedly delayed due to strict security arrangements on Agartala roads.
While security for VVIP visits is considered essential, the latest episode has reignited debate over balancing security protocols with the uninterrupted movement of emergency services and the rights of ordinary citizens.
The incident in Bishalgarh has now become a major talking point across Tripura, with many demanding a review of VIP security arrangements to ensure that medical emergencies are never compromised in the future.

Source: https://www.outlookindia.com/national/maharashtra-minorities-panel-seeks-consular-aid-for-two-nagpur-men-detained-in-saudi-arabia

Maharashtra minorities panel seeks consular aid for two Nagpur men detained in Saudi Arabia

The Maharashtra State Minorities Commission has sought urgent consular assistance from the Embassy of India in Saudi Arabia for two men from Nagpur who were detained in Makkah

PTI | Updated on: 8 March 2026 9:18 am

Published At: 8 March 2026 9:18 am

Summary of this article

Two Indian nationals were detained on March 4 near Masjid Al-Haram after allegedly being accused of brokerage activities without a company licence.

Their families claim the detention followed a misunderstanding during questioning conducted only in Arabic, a language the two reportedly do not understand.

Commission chairperson Pyare Khan has urged the Indian embassy to verify their welfare, provide consular help, and ensure fair legal representation

The Maharashtra State Minorities Commission has appealed for consular assistance for a doctor and a businessman from Nagpur detained in Makkah, Saudi Arabia, where they had gone to perform Umrah.

After being informed by the duo's families of their plight, Maharashtra State Minorities Commission Chairperson Pyare Khan on Saturday wrote to the Chief of Mission, Embassy of India, Kingdom of Saudi Arabia.

The family, in their letter to the commission, claimed the two have been detained after being falsely accused of involvement in brokerage activities without a company licence.

"As per the information received from the families of Abdul Asim Khan and Dr Yahya Hunani, belonging to Nagpur, the two arrived in Jeddah on March 3 and travelled to Makkah for Umrah. On March 4, while offering prayers at Masjid Al-Haram, they were reportedly approached by individuals in civil dress and subsequently taken into custody after a misunderstanding during an interaction conducted only in Arabic, which they do not understand," the minority commission chairperson said in the letter.

It has been reported that the two individuals are currently held at the Al Shumaisi detention facility and that deportation proceedings may have been initiated, the letter said.

"The families of the two Indian nationals have expressed serious concern about the circumstances of their detention and the allegations made against them. The Maharashtra State Minorities Commission has requested the embassy to extend urgent consular assistance, verify their status and welfare and ensure that due process and fair representation are provided to them," the letter said.

Source: https://www.deccanchronicle.com/southern-states/telangana/1500-participate-in-the-3rd-edition-yellow-ribbon-run-held-at-hyderabad-1942356

1500 + participate in the 3rd edition YELLOW RIBBON RUN held at Hyderabad

DC Correspondent 8 March 2026 2:50 PM

Endometriosis is as common as diabetes and asthma which affects people. It’s the most misunderstood, misdiagnosed, unknown, underfunded & under research health condition which severely affects people’s life mentally, personally and professionally

More than 1500 enthusiasts from all walks of life participated in the 3rd edition of Yellow Ribbon Run 2026 held in Hyderabad. The run is being organized by Endometriosis Foundation of India, the first and only organization in India dedicated to the cause of Endometriosis and for Endometriosis patients founded by city-based Dr. Vimee Bindra, to raise awareness on Endometriosis . The run was organized at T-Works in 10k, 5K and 3K category

Endometriosis is as common as diabetes and asthma which affects people. It’s the most misunderstood, misdiagnosed, unknown, underfunded & under research health condition which severely affects people’s life mentally, personally and professionally

Elated over the response Dr. Vimee Bindra Founder Endometriosis Foundation of India said “ We are happy to see so many young enthusiasts taking part in the run to create awareness on endometriosis. On an average 1 in 10 people suffer from Endometriosis and a total of over 4.2 crores of women in India are affected.. The objective of the Yellow Ribbon Run is to create public awareness and urge policy makers to invest in research and development, and ensure partnerships with stakeholders to address Endometriosis.”

Encouraging and felicitating the enthusiasts Shri Mohammed Azharuddin Hon’ble Minister for Minority Welfare and Public Enterprises Telangana state said “ I am happy to be at this event. Congratulations to all the participants. As part of the Telangana Government we extend whatever help needed in addressing the issues of endometriosis. Today the cause of creatng awareness about endometriosis is the real winner. Other participants who ran to create awareness should be complimented “

Addressing the gathering Ms. Poonam Malakondaiah*, IAS Former special Chief secretary, presently national monitor for education and literacy in national human rights commission, New Delhi said “ I am glad to be part of this great initiative on women's day to create knowledge on endometriosis. Compliments to all involved in this cause and we need to connect with all colleges in future to create more awareness on this aspect “

Times of India, Online News, 09/03/2026

Source: https://timesofindia.indiatimes.com/city/bhopal/cannon-firing-slogans-in-viral-raisen-fort-video-4-held/articleshow/129261503.cms

Cannon firing, slogans in viral Raisen Fort video, 4 held

TNN | Mar 8, 2026, 02.29 PM IST

BHOPAL: Police in Madhya Pradesh's Raisen district have arrested four youths after a video showing cannon firing from the hilltop ASI protected Raisen Fort and alleged slogans referring to war-prone countries surfaced on social media.

The action followed a complaint by Brijesh Chabria, who told police that he had seen an Instagram reel in which Raisen resident Shadab Qureshi and others were allegedly seen firing a cannon from the fort while shouting slogans linked to countries involved in ongoing international conflicts. The complainant alleged that the slogans and the act of firing the cannon could potentially disturb social harmony in the town.

Police initiated an inquiry into the viral video. The suspects were identified and detained after verification. Based on the complaint, a case was registered at Kotwali police station in Raisen, and further investigation is underway.

Police have arrested four accused, including the main suspect Shadab Qureshi (30), son of Shaheer Qureshi, a resident of Kasai Mohalla in Raisen. The others were identified as Yusuf Sheikh alias Danish Khan (19), son of Mahfooz Sheikh of Chataipura, Bhopal; Wasim Mohammad (32), son of Ibrahim Khan of Aishbagh, Bhopal; and Pappu alias Salman Qureshi (30), son of Salim Qureshi of Talaiya, Bhopal. Police said efforts are underway to identify and trace others who may have been involved in the video.

Late Saturday night, City Qazi and the president of the Muslim Festival Committee visited Kotwali police station and held discussions with additional SP Kamlesh Kumar Kharpuse on maintaining peace and communal harmony in the city. The City Qazi appealed to residents to remain calm and avoid spreading rumours related to the incident.

Police said that in view of security concerns, the section of the ASI-protected Raisen Fort where the cannon is usually fired has now been restricted and will be accessible only to authorised persons.

Meanwhile, National Human Rights Commission (NHRC) member Priyank Kanoongo also reacted to the viral video, sharing it on social media and expressing concern over what he described as the firing of illegal country-made cannons from the side of the fort towards a residential area. Kanoongo alleged that the slogans raised in the video referred to countries such as Iran, and said the act could create fear among local residents.

He also questioned the role of the Archaeological Survey of India (ASI) and the local administration in preventing such incidents, and said strict action should be taken against those involved in manufacturing or using illegal weapons and endangering public safety. Kanoongo indicated that the NHRC may issue a notice in the matter seeking a report from the authorities.

Police said the viral video and associated social media posts are being examined as part of the ongoing investigation.

Business Standard, Online News, 09/03/2026

Source: https://www.business-standard.com/india-news/early-summer-conditions-grip-most-parts-of-india-as-temperatures-rise-126030800058_1.html

NHRC chief pitches for complete overhaul of Paris Principles amid conflicts

The Paris Principles are a set of standards for National Human Rights Institutions (NHRIs) developed by the United Nations in 1993
Press Trust of India New Delhi
4 min read Last Updated : Mar 08 2026 | 8:55 AM IST
In the backdrop of multiple ongoing conflicts in the world, NHRC chairperson Justice V Ramasubramanian (retd) on Saturday pitched for a "complete overhaul" of the Paris Principles so that international standards are set for better protection of human rights.
In his remarks during a session -- 'NHRCs in Turbulent Times' -- held as part of the Raisina Dialogue here, he argued that Paris Principles take care of only a "cosmetic outlook" of the matter, as to how a human rights institution is to be constituted.
The Paris Principles are a set of standards for National Human Rights Institutions (NHRIs) developed by the United Nations in 1993.
These were subsequently endorsed by the UN General Assembly in 1993, and set out the basic guidelines recommended by the UN in the establishment of a national human rights institution.
On the current global situation when several conflicts are taking place in the world, the NHRC chief, without naming anyone or any country, lamented that the first prerequisite for upholding of human rights is to "speak out the truth, but today, no world leader can take the mike and speak the truth, the whole truth".
This is because of diplomacy, multilateral relationships, interests of a country, he said, adding, "Today, we have to use a lot of diplomacy, we have to be careful in choosing words, in choosing names".
Justice Ramasubramanian, referring to global conflicts, said the irony of history is that "perpetrators become victims and victims become perpetrators, they reverse their roles".
"The first half of the 21st century, I think will become the mirror image of the first half of the 20th century. So, what should we do?" he asked.
The NHRC chief pitched for "collaboration between NHRIs of various countries, irrespective of whether historically they were perpetrators or victims".
"If we get together as a society, and strengthen the civil society and human rights institutions to question their respective governments, that they can't, they shall not do what they are now doing, it will be very difficult for one international organisation to take up the burden upon itself," he added.
The NHRC chief said post WW2, it was possible for "one organisation" to take it upon itself, because everybody saw some reasons after a lot of bloodshed.
"Today that reasoning is gone because self-interest or interest of the country, interest of my country takes precedence over the interest of other countries, every way," he said.
The NHRC chief said there must be some "recalibration" of the ideological issues.
All these human rights institutions in various countries were established in accordance with the Paris Principles.
"Unfortunately, Paris Principles take care of only a cosmetic outlook, as to how an institution is to be constituted," he argued.
"Paris Principles require a complete revamping, overhauling, so that international standards are set. After it is set, we should have three to four international bodies which will provide check on their own countries, their respective

countries," the NHRC chairperson suggested.
"Unless this is done and dialogue is prompted, I don't think it will be easy to tame countries which have..," he said.
Bharat Lal, Secretary General, NHRC, said post WW2 order, the countries which are responsible for maintaining peace, somehow, "they themselves are becoming responsible for various disruptions leading to human rights violations in different parts of the world".
The NHRC chief also urged the Indian society to practice whatever values historically it has been proud of. "Here preachers are different from practitioners, preachers don't practice and practitioners don't preach," he said, without elaborating.
Justice Ramasubramanian said societal values need to improve, and underlined that an "ideal society is one where there is no need for police, court or an NHRI".
(Only the headline and picture of this report may have been reworked by the Business Standard staff; the rest of the content is auto-generated from a syndicated feed.)

Source: https://jharkhandstatenews.com/article/top-stories/11038/nhrc-intervention-results-in-rescue-of-six-indian-workers-facing-torture-in-thailand

NHRC intervention results in rescue of six Indian workers facing torture in Thailand

Administrator | 08 March 2026

The National Human Rights Commission (NHRC), India’s suo motu intervention has resulted in the Union Ministry of External Affairs (MEA) acting swiftly in getting rescued six Indian workers facing torture in captivity by their employer in Thailand since last six months.

Four of them were repatriated to India the very next day of the NHRC communication to the MEA on 20th February 2026. They reached Kolkata by a flight booked by their employer from Bangkok.

The MEA's Southern Division has informed that it is pursuing the matter of repatriation of the remaining two rescued workers with the Thai immigration authorities as they had overstayed their visa.

It may be recalled that on 20th February 2026, the Commission had sought the comments of the MEA whether they could render any assistance to the families of the six captive workers after taking cognizance of a media report. Moving promptly on receiving the NHRC communication, the MEA’s Southern Division sent a request to the Thai authorities to rescue them and also contacted the owner of the company, where the six workers were reportedly working.

The media had reported about a video on 17th February 2026 wherein the workers from Kendrapara district of Odisha had recorded their plight. They were being held captive and subjected to physical as well as mental torture by their employer inside a factory in an area near Bangkok. They were forced to work for 12 hours a day in a plywood factory without any salary and proper food. Reportedly, their employer had also confiscated their passports.

Source: https://www.kadwaghut.com/cannonballs-fired-from-raisen-fort-provocative-slogans-raised-video-sparks-uproar/

रायसेन किले में तोप से दागे गए गोलें, भड़काऊ नारे लगाए गए; वीडियो पर हंगामा

Admin | March 8, 2026 Last Updated: March 8, 2026
रायसेन
रायसेन में प्राचीन किले पर रमजान के महीने में कई मुस्लिम युवकों ने ईरान को सपोर्ट करते हुए तोप चलाई और इसकी रील बनाकर सोशल मीडिया पर डाल दी. इस रील में युवक ईरान का समर्थन करते हुए कहते हैं कि अल्लाह हू अकबर. हिंदुस्तान का मुसलमान न कल डरा था और न हम आज डरेंगे. अब उनकी इस पर पोस्ट हिंदू संगठनों ने नाराजगी जताई है. राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने सोशल मीडिया प्लेटफॉर्म एक्स पर पोस्ट करते हुए लिखा है कि ईरान और रमजान के नाम पर भय फैलाया जा रहा है. पुरातत्व विभाग और अधिकारियों को तुरंत कार्रवाई करनी चाहिए।
यह वीडियो 'दानिश स्टार' नाम की सोशल मीडिया आईडी से पोस्ट किया गया है. वीडियो के कैप्शन में लिखा गया है, "भारत के मुसलमान न कल डरे थे, न आज डरेंगे." साथ ही इसमें ईरान और इजरायल के बीच चल रहे युद्ध का संदर्भ देते हुए ईरान का साथ देने की बात कही गई है ।

Source: https://www.bhaskar.com/amp/local/mp/raisen/news/raisen-fort-iran-slogans-4-arrested-human-rights-complaint-137383699.html

पुरातात्विक धरोहर से तोप चलाने वालों को जेल:रायसेन किले पर ईरान समर्थन में नारेबाजी की; मानवाधिकार आयोग सदस्य ने की थी शिकायत

रायसेन 12 घंटे पहले

रायसेन पुलिस ने ईरान के समर्थन में नारेबाजी करते हुए सोशल मीडिया पर रील वायरल करने वाले चार युवकों को गिरफ्तार किया है। इन युवकों ने रायसेन किले की पहाड़ी से तोप के साथ यह रील बनाई थी। रविवार को पुलिस ने आरोपियों का मेडिकल कराने के बाद उन्हें हथकड़ी लगाकर जुलूस के रूप में न्यायालय तक पेश किया, जहां से उन्हें जेल भेज दिया गया।

चारों के खिलाफ भारतीय न्याय संहिता (बीएनएस) की धारा 196 के तहत सामाजिक सौहार्द बिगाड़ने का प्रकरण दर्ज किया गया था।

यह मामला शनिवार को सामने आया, जब 'दानिश खान' नामक इंस्टाग्राम अकाउंट से एक वीडियो रील अपलोड की गई। इस वीडियो में चार युवक रायसेन किले की पहाड़ी पर एक तोप के साथ ईरान के समर्थन में नारे लगाते हुए दिखाई दे रहे थे।

वीडियो में वे कह रहे थे, “हम ईरान का साथ देने जा रहे हैं... अल्लाह-हू-अकबर... भारत के मुसलमान न कल डरे थे, न आज डरेंगे और न जब तक दुनिया रहेगी, डरेंगे।” वीडियो वायरल होने के बाद राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने इस पर आपत्ति जताई थी।

वीडियो सामने आने और शिकायत मिलने के बाद पुलिस अधीक्षक आशुतोष गुप्ता के निर्देश पर थाना कोतवाली प्रभारी नरेंद्र गोयल की टीम ने त्वरित कार्रवाई की। पुलिस ने वीडियो और शिकायत के आधार पर एक आरोपी को रायसेन से और तीन अन्य आरोपियों को भोपाल से गिरफ्तार किया।

रविवार को पुलिस ने सभी चारों आरोपियों का मेडिकल परीक्षण कराया। इसके बाद उन्हें हथकड़ी लगाकर पैदल न्यायालय तक ले जाया गया। इस दौरान आरोपी लड़खड़ाते हुए चल रहे थे। न्यायालय में किसी भी अधिवक्ता ने इन आरोपियों की पैरवी नहीं की। इसके बाद अदालत ने चारों को न्यायिक हिरासत में जेल भेजने का आदेश दिया।

गिरफ्तार किए गए आरोपियों की पहचान इस प्रकार है: शादाब कुरैशी (30), पिता शाहीर कुरैशी, निवासी कसाई मोहल्ला, रायसेन; युसूफ शेख (19), पिता महफूज शेख, निवासी चटाईपुरा, भोपाल; वसीम मोहम्मद (32), पिता इब्राहिम खान, निवासी ऐशबाग, भोपाल; और पप्पू उर्फ सलमान कुरैशी (30), पिता सलीम कुरैशी, निवासी तलैया, भोपाल।

मध्य प्रदेश के रायसेन किले से तोप चलाने का एक वीडियो सामने आया है। वीडियो में कहा जा रहा है कि हम ईरान का साथ देने जा रहे हैं। अल्लाह-हू-अकबर। भारत के मुसलमान न कल डरे थे, न आज डरेंगे और न जब तक दुनिया रहेगी, डरेंगे।

Source: https://bansalnews.com/madhya-pradesh/bhopal/mp-raisen-fort-viral-video-cannon-fire-controversial-slogans-arrest-hindi-news-zvj-11184896/amp

MP में तोप चलाने वाले 4 युवक गिरफ्तार: रायसेन किले से ईरान के समर्थन में नारेबाजी का Video वायरल, मानवाधिकार आयोग ने जताई कड़ी आपत्ति

मध्यप्रदेश के रायसेन किले से तोप चलाने और ईरान के समर्थन में विवादित नारेबाजी करने का वीडियो वायरल होने के बाद पुलिस ने कार्रवाई की है। पुलिस ने भोपाल और रायसेन के 4 युवकों को गिरफ्तार किया है।
08 Mar 2026 08:20 IST
Vikram Jain
Raisen Fort Cannon Video Viral: मध्यप्रदेश के रायसेन जिले में ऐतिहासिक और एएसआई (ASI) संरक्षित किले की प्राचीर से कानून की धज्जियां उड़ाने का मामला सामने आया है। यहाँ कुछ युवकों ने न केवल प्रतिबंधित क्षेत्र में तोप दागी, बल्कि ईरान के समर्थन में विवादित नारेबाजी करते हुए इसका वीडियो सोशल मीडिया पर वायरल कर दिया। मामले के तूल पकड़ते ही पुलिस ने तत्काल कार्रवाई करते हुए मुख्य आरोपी सहित चार लोगों को गिरफ्तार कर लिया है। इस सनसनीखेज घटना ने जहाँ एक ओर सुरक्षा व्यवस्था की पोल खोल दी है, वहीं अब यह मामला राष्ट्रीय मानवाधिकार आयोग (NHRC) की दहलीज तक जा पहुँचा है। आयोग ने किले की सुरक्षा को लेकर सवाल उठाए हैं।
किले से तोप चलाकर बनाई रील
रायसेन के ऐतिहासिक किले से एक ऐसा वीडियो सामने आया है जिसने प्रशासन की नींद उड़ा दी है। वीडियो में देखा जा सकता है कि कुछ युवक किले की प्राचीर पर रखी तोप दाग रहे हैं। बताया जा रहा है कि यह वीडियो रमजान के दौरान रोजा इफ्तारी की सूचना देने के नाम पर बनाया गया था, लेकिन युवकों ने इसका इस्तेमाल रील बनाने और अंतरराष्ट्रीय विवादों (ईरान-इजरायल युद्ध) को लेकर में नारेबाजी करने के लिए किया। जिसे बाद में रील बनाकर सोशल मीडिया पर वायरल कर दिया गया।
किले से तोप चलाने का वीडियो वायरल
रायसेन के ऐतिहासिक किले से एक ऐसा वीडियो सामने आया है जिसने प्रशासन की नींद उड़ा दी है। वीडियो में देखा जा सकता है कि कुछ युवक किले की प्राचीर पर रखी तोप दाग रहे हैं। बताया जा रहा है कि यह वीडियो रमजान के दौरान रोजा इफ्तारी की सूचना देने के नाम पर बनाया गया था, लेकिन युवकों ने इसका इस्तेमाल रील बनाने और अंतरराष्ट्रीय विवादों (ईरान-इजरायल युद्ध) को लेकर में नारेबाजी करने के लिए किया। जिसे बाद में रील बनाकर सोशल मीडिया पर वायरल कर दिया गया।
ईरान के समर्थन में लगे नारे, चलाई तोप
सोशल मीडिया पर वायरल हुई रील में युवक तोप चलाते समय ईरान के पक्ष में नारे लगाते और कट्टरपंथी भाषा का इस्तेमाल करते सुनाई दे रहे हैं। वीडियो में जिस तरह से घनी आवासीय बस्ती के ऊपर तोप दागी गई, उसने स्थानीय लोगों में भी भय का माहौल पैदा कर दिया। यह वीडियो देखते ही देखते वायरल हो गया।
यह वीडियो इंस्टाग्राम पर 'दानिश स्टार' नाम की आईडी से शेयर किया गया था। वीडियो में चार युवक रायसेन किले की पहाड़ी पर खड़े नजर आ रहे हैं। बैकग्राउंड में धार्मिक नारों के साथ एक भड़काऊ ऑडियो बज रहा है, जिसमें कहा गया— 'हम ईरान का साथ देने जा रहे हैं, भारत का मुसलमान न कल डरा था, न आज डरेगा।' इसके तुरंत बाद एक युवक माचिस से तोप में आग लगा देता है और देखते ही देखते पूरा इलाका धुएं के गुबार से भर जाता है।"
पुलिस का एक्शन: 4 आरोपी गिरफ्तार
वीडियो का संज्ञान लेते हुए रायसेन की कोतवाली पुलिस ने त्वरित कार्रवाई की। पुलिस ने मामले में रायसेन निवासी शादाब कुरैशी और भोपाल के रहने वाले यूसुफ शेख, वसीम मोहम्मद और पप्पू उर्फ सलमान कुरैशी को गिरफ्तार किया है। आरोपियों के खिलाफ केस दर्ज किया गया है। जांच के दौरान पुलिस ने पाया कि वायरल वीडियो एडिटेड है। इसमें दो क्लिप्स को एक साथ जोड़ा गया और फिर बैकग्राउंड म्यूजिक व वॉइस ओवर का इस्तेमाल किया गया, जिससे इसे विवादित और सनसनीखेज बनाया जा सके।

Source: https://mpsamachar.in/mp-news-police-arrested-four-for-firing-cannons-from-raisen-fort/

MP News: रायसेन किले से तोप चलाने और ईरान समर्थक नारे लगाने पर पुलिस ने चार को गिरफ्तार किया

By Input | March 8, 2026
MP News: मध्य प्रदेश के रायसेन जिले में एक वीडियो सोशल मीडिया पर वायरल होने के बाद प्रशासन और पुलिस ने त्वरित कार्रवाई की है। वीडियो में कुछ युवकों को ऐतिहासिक किले से तोप चलाते हुए और ईरान के समर्थन में नारे लगाते हुए देखा गया। यह घटना रमजान के दौरान रोजा खोलने की सूचना देने के समय हुई। वीडियो वायरल होने के बाद हिंदू संगठन 'अपना रायसेन' ने कोतवाली पुलिस में शिकायत दर्ज कराई। शिकायत में आरोप लगाया गया कि वीडियो में लगाए गए नारे आपत्तिजनक हैं और इससे हिंदू समुदाय की धार्मिक भावनाएं आहत हुई हैं।
पुलिस ने चार आरोपियों को किया गिरफ्तार
कोतवाली रायसेन पुलिस ने शिकायत के आधार पर अपराध क्रमांक XX/26 के तहत मामला दर्ज किया। मामले की गंभीरता को देखते हुए पुलिस ने तत्काल कार्रवाई की और मुख्य आरोपी समेत चार लोगों को गिरफ्तार किया। गिरफ्तार आरोपियों में शादाब कुरैशी, युसूफ शेख, वसीम मोहम्मद और पप्पू उर्फ सलमान कुरैशी शामिल हैं। पुलिस आरोपियों से पूछताछ कर रही है और मामले में अन्य संलिप्त लोगों की तलाश भी जारी है। अधिकारियों ने कहा कि किसी भी तरह की अवैध गतिविधि बर्दाश्त नहीं की जाएगी और ऐतिहासिक धरोहरों की सुरक्षा सुनिश्चित की जाएगी।

Makdai Express24, Online News, 09/03/2026

Source: https://makdaiexpress24.com/raisens-video-of-cannon-fired-from-the-fort-and-provocative-slogans-created-a-ruckus/

किले से दागी गई तोप और भड़काऊ नारे, रायसेन के वीडियो ने किया बवाल

By MAKDAI EXPRESS 24 | Last updated Mar 8, 2026

रायसेन। रायसेन में प्राचीन किले पर रमजान के महीने में कई मुस्लिम युवकों ने ईरान को सपोर्ट करते हुए तोप चलाई और इसकी रील बनाकर सोशल मीडिया पर डाल दी। इस रील में युवक ईरान का समर्थन करते हुए कहते हैं कि अल्लाह हू अकबर। हिंदुस्तान का मुसलमान न कल डरा था और न हम आज डरेंगे। अब उनकी इस पर पोस्ट हिंदू संगठनों ने नाराजगी जताई है। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म एक्स पर पोस्ट करते हुए लिखा है कि ईरान और रमजान के नाम पर भय फैलाया जा रहा है। पुरातत्व विभाग और अधिकारियों को तुरंत कार्रवाई करनी चाहिए।
यह वीडियो 'दानिश स्टार' नाम की सोशल मीडिया आईडी से पोस्ट किया गया है। वीडियो के कैप्शन में लिखा गया है, "भारत के मुसलमान न कल डरे थे, न आज डरेंगे।" साथ ही इसमें ईरान और इजरायल के बीच चल रहे युद्ध का संदर्भ देते हुए ईरान का साथ देने की बात कही गई है।

प्रियंक कानूनगो का तीखा हमला

राष्ट्रीय मानव अधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने इस वीडियो पर कड़ी नाराजगी जताई और सोशल मीडिया पर लिखा, "मध्य प्रदेश के रायसेन में भारतीय पुरातत्व सर्वेक्षण (ASI) द्वारा संरक्षित किले से रिहायशी बस्ती के ऊपर देसी अवैध तोप चलाई गई है। लफंगों के खिलाफ गैर-कानूनी हथियार बनाने, गोला बारूद चलाने और दहशत फैलाने के लिए केस दर्ज होना चाहिए. एएसआई और स्थानीय प्रशासन हिंदुओं को महादेव मंदिर जाने से रोकने में ऊर्जा लगाते हैं, लेकिन ऐसी हरकतों पर चुप हैं। उन्होंने आगे चेतावनी दी कि वे इस मामले में अधिकारियों को नोटिस भेज रहे हैं और उन्हें कर्तव्य पालन न करने का हिसाब देना होगा।

प्रशासनिक कार्रवाई की तैयारी

वीडियो वायरल होने के बाद रायसेन का प्रशासनिक अमला सक्रिय हो गया है। तहसीलदार भरत मांडरे ने पुष्टि की है कि वीडियो की जानकारी मिली है और पुलिस को सूचित कर दिया गया है। पुलिस अब इस बात की जांच कर रही है कि यह वीडियो कब का है और इसे पोस्ट करने वाले युवाओं का उद्देश्य क्या था। हालांकि, स्थानीय सूत्रों का कहना है कि रायसेन में रमजान के दौरान रोजा खोलने (इफ्तार) की सूचना देने के लिए तोप चलाने की पुरानी परंपरा है, लेकिन इसे जिस तरह से पेश किया गया, उसने विवाद खड़ा कर दिया है। किले जैसी संरक्षित धरोहर पर बारूद का इस्तेमाल करना कानूनन अपराध है। ऐसे में 'परंपरा' के नाम पर कानून और सुरक्षा से खिलवाड़ करने वालों पर शिकंजा कसना तय माना जा रहा है।

Source: https://www.livehindustan.com/madhya-pradesh/youth-in-bhopal-fired-a-cannon-from-raisen-fort-in-support-of-iran-video-201772954390886.amp.html

हम ईरान का साथ देने जा रहे...अल्लाह हू अकबर...; भोपाल में युवकों ने रायसेन किले से चलाई तोप- VIDEO

Mar 08, 2026 01:25 pm IST

Ratan Gupta लाइव हिन्दुस्तान, भोपाल

सोशल मीडिया पर तेजी से फैल रहा वीडियो मध्य प्रदेश की राजधानी भोपाल के रायसेन किले का है। जहां कुछ लड़के ईरान के समर्थन में नारेबाजी करते हुए तोप चलाते दिखाई देते हैं। वीडियो सोशल मीडिया पर वायरल हुआ तो पुलिस ने 4 आरोपी लड़कों को गिरफ्तार किया है।

हम ईरान का साथ देने जा रहे हैं... अल्लाह हू अकबर... और अगले ही पल वीडियो में पहाड़ी से तोप चलने का खौफनाक नजारा दिखाई देता है। सोशल मीडिया पर तेजी से फैल रहा वीडियो मध्य प्रदेश की राजधानी भोपाल के रायसेन किले का है। जहां कुछ लड़के ईरान के समर्थन में नारेबाजी करते हुए तोप चलाते दिखाई देते हैं। वीडियो सोशल मीडिया पर वायरल हुआ तो पुलिस ने 4 आरोपी लड़कों को गिरफ्तार किया है।

नारेबाजी और तोप चलाने का मामला

बताया गया है कि रायसेन के ऐतिहासिक किले से तोप चलाने का यह वीडियो सोशल मीडिया पर वायरल होने के बाद मामला चर्चा में आ गया था। वीडियो में युवक तोप दागते हुए नारे लगाते और ईरान का साथ देने की बात कहते सुनाई दे रहे हैं। जानकारी के अनुसार यह वीडियो रमजान के दौरान रोजा खोलने की सूचना देने के समय बनाया गया था।

शिकायत दर्ज कर शुरू हुई जांच

पुलिस सूत्रों के अनुसार वायरल वीडियो में कुछ युवक रायसेन किले से तोप चलाते हुए धर्म विरोधी नारे लगाते दिखाई दे रहे थे, जिससे हिंदू समुदाय की धार्मिक भावनाओं को ठेस पहुंचने और क्षेत्र में सामाजिक सौहार्द्र बिगड़ने की आशंका जताई गई। नगर निरीक्षक नरेंद्र गोयल ने बताया कि फरियादी की शिकायत पर थाना कोतवाली रायसेन में भारतीय न्याय संहिता की धारा 196 (1) (ए) के तहत प्रकरण दर्ज कर जांच शुरू की गई।

पुलिस ने 4 आरोपियों को किया गिरफ्तार

मामले की गंभीरता को देखते हुए पुलिस ने तत्काल कार्रवाई करते हुए मुख्य आरोपी शादाब कुरैशी के साथ युसूफ शेख (चटाईपुरा, भोपाल), वसीम मोहम्मद (ऐशबाग, भोपाल) और पप्पू उर्फ सलमान कुरैशी (तलैया, भोपाल) को गिरफ्तार कर लिया है। आरोपियों से पूछताछ की जा रही है तथा प्रकरण में अन्य संलिप्त व्यक्तियों की तलाश जारी है।

पुरातत्व विभाग ने की कार्रवाई की मांग

वीडियो सामने आने के बाद राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने भी सोशल मीडिया मंच एक्स पर पोस्ट करते हुए इस पर सवाल उठाए। उन्होंने पुरातत्व विभाग द्वारा संरक्षित किले से अवैध रूप से तोप चलाने और इससे नागरिकों के जीवन को खतरे में डालने की आशंका जताते हुए संबंधित अधिकारियों से सख्त कार्रवाई की मांग की।

मामले में रायसेन तहसीलदार भरत मांडरे ने वीडियो की जानकारी मिलते ही थाना कोतवाली पुलिस को अवगत कराया था, जिसके बाद पुलिस ने त्वरित कार्रवाई करते हुए आरोपियों को गिरफ्तार किया। पुलिस मामले की आगे की जांच कर रही है।

Source: https://www.ibc24.in/country/nhrc-chief-stresses-on-complete-overhaul-of-paris-principles-amid-various-conflicts-3500530.html

एनएचआरसी प्रमुख ने विभिन्न संघर्षों के बीच पेरिस सिद्धांतों को "पूर्ण रूप से बदलने" पर जोर दिया

Bhasha
Modified Date: March 8, 2026 / 09:37 am IST
Published Date: March 8, 2026 9:37 am IST

नयी दिल्ली, आठ मार्च (भाषा) दुनिया में जारी कई संघर्षों के बीच राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम (सेवानिवृत्त) ने मानवाधिकारों की बेहतर तरीके से रक्षा के लिए अंतरराष्ट्रीय मानक स्थापित करने के उद्देश्य से पेरिस सिद्धांतों को 'पूर्ण रूप से बदलने' की बात कही।

शनिवार को यहां 'रायसीना डायलॉग' कार्यक्रम में 'उथल-पुथल के समय में एनएचआरसी' सत्र के दौरान उन्होंने कहा कि पेरिस सिद्धांत में केवल यह बताया गया है कि एक मानवाधिकार संस्थान किस तरह से गठित किया जाना चाहिए।

पेरिस सिद्धांत राष्ट्रीय मानवाधिकार संस्थानों के लिए 1993 में संयुक्त राष्ट्र द्वारा निर्धारित मानक हैं।

बाद में इन्हें 1993 में संयुक्त राष्ट्र महासभा की ओर से मंजूरी दी गई थी। इनमें राष्ट्रीय मानवाधिकार संस्थान की स्थापना के लिए संयुक्त राष्ट्र द्वारा सुझाए गए बुनियादी दिशानिर्देश निर्धारित किए गए हैं।

दुनियाभर में जारी कई संघर्षों के बीच वर्तमान वैश्विक स्थिति पर बात करते हुए एनएचआरसी प्रमुख ने किसी देश या व्यक्ति का नाम लिए बगैर अफसोस जताते हुए कहा कि मानवाधिकारों के पालन के लिए पहली आवश्यकता है- 'सच कहना, लेकिन आज कोई भी वैश्विक नेता पूरा सच नहीं बोल सकता।"

उन्होंने कहा कि कूटनीति, बहुपक्षीय रिश्तों और किसी देश के हितों के कारण यह सब होता है।

रामसुब्रमण्यम ने कहा, 'आज हमें अत्यधिक कूटनीति का इस्तेमाल करना पड़ता है, शब्दों और नामों को चुनने में सावधानी बरतनी होती है।'

वैश्विक संघर्षों का हवाला देते हुए न्यायमूर्ति रामसुब्रमण्यम ने कहा कि इतिहास की विडंबना यह है कि 'अपराधी पीड़ित बन जाते हैं और पीड़ित अपराधी, वे अपनी भूमिका बदल लेते हैं।'

उन्होंने कहा, 'मुझे लगता है कि 21वीं सदी का पहला आधा भाग, 20वीं सदी के पहले आधे भाग की तरह ही होगा। लिहाजा, हमें क्या करना चाहिए?'

एनएचआरसी प्रमुख ने 'विभिन्न देशों के एनएचआरआई के बीच सहयोग' की बात कही।

उन्होंने कहा कि अगर सभी एक समाज के रूप में एकजुट हो जाएं और नागरिक समाज एवं मानवाधिकार संस्थाओं को इतना मजबूत करें कि वे अपनी-अपनी सरकारों से यह सवाल कर सकें कि वे जो कर रही हैं, वह नहीं कर सकती, तो चीजें बेहतर हो सकती हैं।

एनएचआरसी प्रमुख ने कहा, 'पेरिस सिद्धांतों का पूरी तरह से पुनर्गठन करने और उनमें सुधार की आवश्यकता है, ताकि अंतरराष्ट्रीय मानक स्थापित किए जा सकें। जब ये स्थापित हो जाएं, तो ऐसे तीन से चार अंतरराष्ट्रीय निकाय होने चाहिए जो अपने-अपने देशों पर निगरानी रखें।"

भाषा जोहेब सिम्मी

सिम्मी